

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/s MIR REALTORS PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	M/s MIR REALTORS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15-11-2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam, Kerala
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101KL2004PTC017590
5.	Address of the registered office and principal office (if any) of corporate debtor	41/2030 , M M Buildings 1 st Floor, Kalabhavan Road , Cochin - 682018
6.	Insolvency commencement date in respect of corporate debtor	18-12-2021 (Stay expired on 17-12-2021)
7.	Estimated date of closure of insolvency resolution process	16-06-2022
8.	Name and registration number of the insolvency Professional acting as Interim Resolution Professional	P T Joy B.Com, FCA, LLB, DISA, IP IBBI/IPA-001/IP-P-02239/2021-2022/13601
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	P.T Joy & Associates Chartered Accountants, 34/306 C, 1 st Floor, J B Plaza, Near NSS Hostel, Edapally-Tripunithura Road, Oberon Mall Jn, Padivattom Kochi - 682024 Email id - joyptca@yahoo.co.in Ph: 0484-2807097
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P.T Joy & Associates Chartered Accountants, 34/306 C, 1 st Floor, J B Plaza, Near NSS Hostel, Edapally-Tripunithura Road, Oberon Mall Jn, Padivattom Kochi - 682024 Email id - joyptca@yahoo.co.in Ph: 0484-2807097
11.	Last date for submission of claims	01-01-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees of Residential/Commercial under Real Estate Project (Financial Creditors) of the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. CA Krishna Raj M FCA, IP (Ph No. : 9809779839) 2. CA Vlibin Vincent FCA, IP (Ph No. : 9400072188) 3. CA K.Parameswaran Nair FCA, IP (Ph.No: 9567875348)

14.	• Relevant Forms and • Details of authorized representatives are available at:	Web-link: https://ibbi.gov.in/home/downloads Physical Address: P.T Joy & Associates Chartered Accountants, 34/306 C, 1 st Floor, J B Plaza, Near NSS Hostel, Edapally- Tripunithura Road, Oberon Mall Jn, Padivattom Kochi - 682024
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Notice is hereby given that the National Company Law Tribunal Kochi Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Mir Realtors Private Limited (U70101KL2004PTC017590)** on **17-11-2021**. Stay of proceedings of the above referred order was obtained by the party from Hon'ble The High Court of Kerala for 30 days from 18-11-2021, which expired on 17-12-2021 and therefore, **the Corporate Insolvency Resolution Process commences from 18-12-2021**.

The creditors of the **M/s MIR Realtors Private Limited** are hereby called upon to submit their claims with proof on or before **01-01-2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21-12-2021

Place: Ernakulam

SD/-
P T Joy



IBBI/IPA-001/IP-P02239/2021-2022/13601